Bail Application N0.2442/2021 FIR No. 169/2019 PS Chandni Mahal U/s 377/506 IPC State Vs. Adil Hussain

25/05/2021

In terms of the order bearing No. 772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.)

Sh. M. M. Khan, Ld. counsel for the accused (through V.C.).

Ahlmad is absent.

It is submitted by counsel for the accused that he will file the copy of bail application which was decided on 21/05/2021 by the Ld. ACMM, Central, Tis Hazari Courts, Delhi within two days.

Issue notice of the present bail application to the State. Ld. Addl. P.P. for the State accepts the notice of the bail application.

Reply of SI Mohd. Inam is stated to be received.

The concerned Jail Superintendent is directed to file the jail conduct report of the accused, period of custody of the accused and nominal roll of the accused positively, on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 29/05/2021. Date of 29/05/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar) Vacation Judge/ASJ-05, Central District Tis Hazari Courts, Delhi 25/05/2021(A)

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Bail Application N0.2454/2021 FIR No. 30/2021 PS Hauz Qazi U/s 420/406/120-B IPC & 20/21/25 Indian Telegraph Act & 65 IT Act State Vs. Rehan

25/05/2021

In terms of the order bearing No. 772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present 2^{nd} anticipatory bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.)

Sh. M. S. Khan, Ld. Counsel for the accused (through V.C.).

Ahlmad is absent.

Issue notice of the present anticipatory bail application to the State. Ld. Addl.

P.P for the State accepts the notice of the bail application.

Reply of SI Kamlesh Kumar is stated to be received.

Issue notice to the IO for the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the

accused be put up for consideration on <u>29/05/2021</u>. Date of 29/05/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delfi District Court.

(Vijay Shankar) Vacation Judge/ASJ-05, Central District Tis Hazari Courts, Delhi 25/05/2021(A) Bail Application N0.2455/2021 FIR No. 30/2021 PS Hauz Qazi U/s 420/406/120-B IPC & 20/21/25 Indian Telegraph Act & 65 IT Act State Vs. Zulifikar Ali

25/05/2021

Present:

In terms of the order bearing No. 772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present anticipatory bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Sh. Anil, Ld. Addl. P.P. for the State (through V.C.)

Sh. M. S. Khan, Ld. Counsel for the accused (through V.C.).

Ahlmad is absent.

To

Issue notice of the present anticipatory bail application to the State. Ld. Addl.

P.P. for the State accepts the notice of the bail application.

Reply of SI Kamlesh Kumar is stated to be received.

Issue notice to the IO for the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 29/05/2021. Date of 29/05/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar) Vacation Judge/ASJ-05, Central District Tis Hazari Courts, Delhi 25/05/2021(A)

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FIR No. 206/2015 PS Paharganj State Vs. Pushpender U/s 302/397/392/411/34 IPC

25/05.-In terms of the order bearing No.772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present interim bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
IO/ Inspector Nikesh Kumar is present (through V.C.).
Sh. Aman Usman, Ld. Counsel for the accused (through V.C.).

Ahlmad is absent.

Report not received from the SHO/ IO.

It is submitted by the IO that he has already sent the reply of the present bail application of the accused, however, he will again send the same during the course of the day.

Report not received from the concerned Jail Superintendent.

Issue notice to the concerned Jail Superintendent to file the jail conduct report of the accused, period of custody of the accused and nominal role of the accused positively on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 29/05/2021. Date of 29/05/2021 is given at the specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar) Vacation Judge/ ASJ-05, Central District Tis Hazari Courts, Delhi 25/05/2021(G)

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Bail Application No.581 FIR No. 22/2018 PS Kamla Market State Vs. Radha

25/05/2021

In terms of the order bearing No.772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present interim bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
IO/ Inspector Jagdeep Malik is present (through V.C.).
Sh. S.N.Shukla, Ld. Counsel for the accused (through V.C.).

Ahlmad is absent.

Report not received from the concerned Jail Superintendent.

Issue notice to the concerned Jail Superintendent to file the jail conduct report of the accused, period of custody of the accused and nominal role of the accused on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 29/05/2021. Date of 29/05/2021 is given at the specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Dethi District Court.

(Vijay Shankar) Vacation Judge/ ASJ-05, Central District Tis Hazari Courts, Delhi 25/05/2021(G)

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Bail Application No. FIR No. 30/2018 PS Kamla Market State Vs. Gobinder Singh @ Deepak @ Kali

25/05/2021

IO.

In terms of the order bearing No.772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).IO/ Inspector Jagdeep Malik is present (through V.C.).Sh. Hari Om, Ld. Counsel for the accused (through V.C.).

Ahlmad is absent.

Issue notice of the present bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid bail application.

Reply to the aforesaid bail application of the accused is stated to be filed by the

Issue notice to the concerned Jail Superintendent to file the jail conduct report of the accused, period of custody of the accused and nominal roll of the accused on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 31/05/2021. Date of 31/05/2021 is given at the specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing.

Order be uploaded on the website of the Delhi District/Court.

(Vijay Shankar) Vacation Judge/ ASJ-05, Central District Tis Hazari Courts, Delhi 25/05/2021(G)

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FIR No. 042020 PS-New Delhi Rallway Station U/a 20/61/95 NDPS Act State Va. Usman 1111

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25/05/2021

In terms of the order hearing No.772/MPT/A_AHI44/4V/HH44/HH44/H

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V()) IO/ ASI Sukhpal Singh is present (through V()) Sh. A.K. Sharma, Ld. Counsel for the secured (formal (through V())

Ahlmad is absent.

It is submitted by counsel for the accused that the has filled the present interests bail application only on the medical ground of the accused

Issue notice of the present bail application to the State - Addl. P.P. In the State accepts the notice of the aforesaid bail application.

Reply to the aforesaid bail application of the accused is already stated to be their by the IO.

Issue notice to the concerned Jail/ Medical Superintendent to file appropriate report regarding medical condition/illness of the accused on the next date of hearing

At request of counsel for the accused, the atoresard has apple atom of the accused be put up for consideration on <u>31/05/2021</u>. Date of 31/05/2021 is given at the specific request and convenience of counsel for the accused

IO is bound down for the next date of hearing.

Order be uploaded on the website of the Delhi District Cours

(Vijaý Shankar) Vacation Judge/ A5J-05, Central District Tis Hazari Courts, Delhi 25/05/2021(G)



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FIR No. 329/2018 PS Sarai Rohilla U/s 392/397/302/411/34 IPC State V.s. Raja Babu

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In terms of the order bearing No.772/30974-31044/SV/DHJS/Gaa/2021 dated 20/05/2021, the present interim bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).

Sh. Shashank Ahuja, Ld. Counsel for the accused (through V.C.).

Ahlmad is absent.

Issue notice of the present bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid bail application.

Reply to the aforesaid bail application of the accused is stated to be filed by the IO.

Issue notice to the concerned Jail Superintendent to file the jail conduct report of the accused, period of custody of the accused and nominal roll of the accused on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 31/05/2021. Date of 31/05/2021 is given at the specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar) Vacation Judge/ ASJ-05, Central District Tis Hazari Courts, Delhi 25/05/2021(G)

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Bail Application N0.2451/2021 FIR No. 0001/2021 **PS Sarai Rohilla** U/s 302/201/120-B/34 IPC State Vs. Sher Khan

TEP-

25/05/2021

In terms of the order bearing No. 772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Sh. Anil, Ld. Addl. P.P. for the State (through V.C.) Present: IO Inspector Shri Krishan s present (through V.C.). Sh. Sumit Goyal, Ld. counsel for the accused (through V.C.).

Ahlmad is absent.

It is submitted by IO that charge-sheet has already been filed in the present case and same is pending before Ld. Concerned MM.

Issue notice of the present ail application to the State. Ld. Addl. P.P. for the State accepts the notice of the bail application.

Reply of bail application already stated to be filed by IO.

TCR be called for the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on <u>31/05/2021</u>. Date of 31/05/2021 is given at specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing.

5052 Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar) Vacation Judge/ASJ-05, Central District Tis Hazari Courts, Delhi 25/05/2021(A)

Bail Application N0. 958/2021 FIR No. 62/2021 PS DBG Road U/s 354 IPC State Vs. Ram Kishore

25/05/2021

In terms of the order bearing No. 772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present anticipatory bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present:

Sh. Anil, Ld. Addl. P.P. for the State (through V.C.)

IO SI Suman is present (through V.C.)

ne has joined the proceedings via video conferencing on behalf of the cused.

Ahlmad is absent.

In the interest of justice, I am not passing any adverse order in the present case

on account of non-appearance of counsel for the accused.

The aforesaid bail application of the accused be put up for consideration on

31/05/2021.

IO is bound down for the next date of hearing.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar) Vacation Judge/ASJ-05, Central District Tis Hazari Courts, Delhi 25/05/2021(A)

FIR No. 191/2019 **PS Karol Bagh** U/s 302/307/120-B/34 IPC & 25/27/59 Arms Act State Vs. Devarjun & Ors.

25/05/2021

In terms of the order bearing No.772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.). None has joined the proceedings through V.C. on behalf of the accused.

Ahlmad is absent.

None has joined the proceedings through V.C. on behalf of the accused even on the last date of hearing i.e. 21/05/2021. In the interest of justice, I am not passing any adverse order on account of non-appearance of counsel for the accused. Last opportunity is granted to the counsel for the accused for appearance on the next date of hearing.

The aforesaid bail application of the accused be put up for clarification/ y & consideration on <u>31/05/2021.</u>

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar) Vacation Judge/ ASJ-05, Central District Tis Hazari Courts, Delhi 25/05/2021(G)

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